

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6823 of 2026

: Appellant
Vs
Nikhil Mishra

: Respondent
CPIO, SEBI, Mumbai

ORDER

1. The appellant had filed an application under the Right to Information Act, 2005 (“**RTI Act**”), which was transferred to the respondent from Department of Financial Services on March 23, 2026. The respondent, by a letter dated April 02, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00124) dated April 02, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application, sought the following information regarding certain shares of State Bank of India:

“Complete details of dividends declared under this folio since the date of investment, along with their present status (claimed / unclaimed / transferred to IEPF).

Copies or records of all correspondence, dividend warrants, or notices dispatched to the registered address.

Dispatch details including date of dispatch, mode of dispatch, and tracking records, if available.

Details of any postal communications returned undelivered, along with records maintained by your office.

Clarification as to whether the company or the Registrar maintained any returned mail records or attempted address verification in case of repeated delivery failures.”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not maintained by SEBI in normal course of regulation of securities market. Hence, the same is not available with SEBI. Notwithstanding the aforesaid, the respondent informed that appellant can contact the listed company and /or the concerned RTA in this regard. Further, the respondent provided information regarding lodging of grievance, if any, on the SCORES portal and tracking the status of the same. Additionally, respondent the link for accessing FAQs pertaining to SCORES, available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the queries and the response provided thereto. On consideration, I note that respondent has clearly informed that the requested information is not maintained by SEBI in normal course of regulation of securities market. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon’ble CIC, in the matter of *Lakshminarayanan R vs. SEBI* (order dated February 09, 2023) observed that “*Keeping in view the facts of the case, the Commission observed that the information sought by the appellant regarding Central Depository Services Ltd. was not maintained by the respondent authority in the normal course of regulation of securities market. It is an established law that the information sought for in order to be disclosable under the RTI Act, 2005 must be existent and available in the records..... In the instant case, the desired information was not available in the records of the respondent authority...*”. Accordingly, I do not find any deficiency in the response of respondent.
6. Notwithstanding the aforesaid, the respondent has informed that the appellant can contact the listed company and its RTA. Further, the respondent provided information regarding lodging of grievance, if any, on the SCORES portal and tracking the status of the same. The appellant may be guided by the same.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: April 29, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**